

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) 683.

(b) 382.

(c) 310.

(d) All cases of thefts are reported to the Government Railway Police. Under the law only the Government Railway Police are authorised to conduct investigation of crime cases. The Railway Protection Force maintains records of all cases of theft of railway property, both as owner and carrier and render such assistance to the Government Railway Police, as is possible.

Corruption cases on N.E. Railway

609. Shri Vishwa Nath Pandey: Will the Minister of Railways be pleased to state:

(a) the number of corruption cases detected against the railway employees during 1963-64 in Gorakhpur and Varanasi Divisions of the North Eastern Railway; and

(b) the nature of corruption cases pending on North-Eastern Railway as on the 31st October, 1964?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Four corruption cases were detected in 1963-64 against Railway employees in the Varanasi District of the North Eastern Railway. There is no Division or District known as Gorakhpur Division. Fourteen cases were detected against Railway staff headquartered in Gorakhpur, in 1963-64.

(b) The classification of corruption cases pending on the North Eastern Railway, as on 31st October, 1964 is:

(i) Cases relating to delivery of goods;

(ii) Ticketless travel with the connivance of staff;

(iii) Cases relating to levy/waival of demurrage and wharfage charges;

(iv) Excess charging or non-issue of tickets;

(v) Wrong drawal of pay and allowances by staff;

(vi) Misuse of Passes and Privilege Ticket Orders;

(vii) Misappropriation of cash;

(viii) Misappropriation and misuse of Railway stores;

(ix) Misappropriation of Railway coal;

(x) Tampering of official records.

(xi) Accumulation of wealth beyond known sources of income;

(xii) Obtaining employment by impersonation and on false declarations;

(xiii) Demand and acceptance of illegal gratification; and

(xiv) Fraudulent use of medical facilities.

Derailment of Goods train on S. Railway

610. Shri Vishwa Nath Pandey: Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 879 on the 18th September, 1964 and state:

(a) whether the report on the enquiry into the derailment of a goods train between Banasandra and Sampige Road on the Bangalore-Arsikere Section of the Southern Railway on the 28th July, 1964 has been finalised; and

(b) if so, the details thereof?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) and (b). The report of the Enquiry Committee is still under scrutiny.

Thefts from Trains

611. Shri Vishwa Nath Pandey: Will the Minister of Railways be pleased to state: